

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SURINDER S. RATHI

Petition(s) for Special Leave to Appeal (C) No(s). 3981/2019

F. C. I. MAZDOOR UNION

Petitioner(s)

VERSUS

GENERAL MANAGER FOOD CORPORATION OF INDIA & ORS. Respondent(s)

(IA No.22062/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.22065/2019-EXEMPTION FROM FILING O.T.)

Date : 19-08-2019 This petition was called on for hearing today.

For Petitioner(s) Mr. Vikram Patralekh, Adv.
Mr. Braj Kishore Mishra, AOR

For Respondent(s) Mr. Ajit Pudussery, AOR
Mr. K. Vijayan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Respondent Nos. 1 to 3 have already filed the counter affidavit.

Service of notice is complete qua respondent Nos. 4 to 7 but no one has entered appearance on their behalf.

Ld. Counsel for petitioner has not cured the defects in proof of service in respect of respondent No.8. Four weeks' time, as a last chance is given to cure the same.

I.A. for direction filed by Ld. Counsel for petitioner be processed, as per rules.

List again on 11.12.2019.

SURINDER S. RATHI
Registrar